

श्री अचल सिंह : क्या मंत्री महोदय को मालूम है कि जो उम्मीदवार काम करते हैं उनको कुछ दिया नहीं जाता है बल्कि उनसे कई हजार रुपये लिये जाते हैं ताकि उनको ट्रेनिंग दी जाये ?

श्री कानूनगो : इस का जवाब मैं ने दे दिया है ।

Shri A. N. Vidyalkar: Does the Government propose to start its own classes for instruction?

Shri Kanungo: No; the training, all the world over, is job training. And, that is also adopted in our country for a long time. It all depends upon the amount of work which an articulated clerk does over the course of years. The Institute of Chartered Accountants has recently provided a training scheme on theory. But the practical work has got to be done in office and on audit.

Shri K. R. Gupta: Is it a fact that most of the trainees have to pay a lump sum to the firms and that too in a not legal way?

Shri Kanungo: That is what I said. They have to pay a premium depending upon the firm they join.

Shri C. R. Pattabhi Raman: Is it a fact that it is a statutory body with rules and regulations?

Shri Kanungo: It has been answered. The Institute of Chartered Accountants is formed by a statute of Parliament.

श्री विभूति मिश्र : माननीय मंत्री जी ने कहा कि दुनियां में ऐसा नहीं होता है । दुनियां की हालत भिन्न है और हिन्दुस्तान की हालत भिन्न है । यहां पर गरीबी है । जो लोग काम करते हैं उन के लिये कुछ तो जीविका का इन्तजाम सरकार को करना चाहिये ? उन से काम करवाते हैं लेकिन कुछ देते नहीं हैं ।

अध्यक्ष महोदय : आप तो बहस करने लगे ।

Report on Central Government Servants' Strikes

***341. Shri S. M. Banerjee:** Will the Minister of Labour and Employment be pleased to state:

(a) whether Shri R. L. Mehta's report on the Central Government Servants' strike in 1960 has been fully considered by Government;

(b) If so, their reactions; and

(c) steps taken to avoid the recurrence of strikes in future?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) The report has not yet been submitted to Government.

(b) and (c). Do not arise.

Shri S. M. Banerjee: This particular officer, Shri R. L. Mehta was appointed for this purpose some time in 1960. I want to know when his report is likely to be submitted.

Shri Hathi: It is not possible to give a definite date; it may take some time more.

Shri S. M. Banerjee: I want to know whether Government have taken any final decision regarding the appointment or the formation of Whitley Council or the negotiating machinery which is to be set up by the industries also.

The Minister of Planning and Labour and Employment (Shri Nanda): This does not arise out of this question. But I may give this answer. This is under active consideration at the moment.

Shri Indrajit Gupta: With particular reference to part (c) of this question, may I know whether it is a fact that the various employing

ministries of Government have refused to accept this Code of Discipline or are rather asking for some modifications?

Shri Nanda: This does not arise out of the question.

Mr. Speaker: That is quite different.

Shri Indrajit Gupta: It is relevant because it is asked, what steps are being taken.....

Mr. Speaker: It is rather remotely relevant and not directly.

Shri Nambiar: May I know whether the Government departments, especially the railways, do not want to come in any way near the Code of Discipline or of any arrangement like the Whitley Council?

Shri Nanda: It is again in the same line. But this was answered only the other day about the railways.

डा० गोविन्द दास : इस सवाल के भाग (सी) में कहा गया है कि आगे इस तरह के स्ट्राइक न हों इस सम्बन्ध में गवर्नमेंट क्या सोच रही है। क्या सरकार यह बात जानती है कि जिन मजदूर संघों ने इस स्ट्राइक में भाग लिया था खास कर जबलपुर, खमरिया गन करेज फौकरी और सी० ओ० डी० में उन को मान्यता देने के बाद, उन के साथ बहुत अच्छा बर्ताव करने के बाद, फिर से वही कार्रवाइयां शुरू हो गई हैं? ऐसी हालत में क्या सरकार सोच रही है कि उन की मान्यता को वापस ले लिया जाये?

अध्यक्ष महोदय : आप को सवाल छुटा करना चाहिये।

डा० गोविन्द दास : मैं वजूहात बतला रहा था।

अध्यक्ष महोदय : सवालों के साथ वजूहात बतलाने की जरूरत नहीं है।

डा० गोविन्द दास : मैं जानना चाहता हूँ कि चूंकि ऐसे मजदूर संघों को मान्यता देने के बाद, जिन्होंने स्ट्राइक में भाग लिया

था, उन की कार्रवाइयां फिर से शुरू हो गई हैं, क्या सरकार उन की मान्यता रद्द करने का विचार कर रही है?

श्री नन्दा : जहां तक कोड आफ डिस्प्लिन का सम्बन्ध है, उस के नियम हैं गवर्नमेंट एम्प्लायीज के बारे में। उन को मान्यता दी गई है। वह अगर कुछ ऐसा वैसे करेंगे जिस के कारण उन की मान्यता खींच ली जानी चाहिये, तो इस सवाल के बारे में सोचा जा सकता है। आज वह बात हमारे सामने नहीं है।

Shri Tyagi: Temporarily.

Shri Nath Pai: What is temporary; the recognition is permanent?

Shri S. M. Banerjee: In reply to a previous supplementary the hon. Minister stated that the formation of the Whitley Council was under consideration. I want to know whether before taking any final decision the federations of the Central Government employees will be consulted and if so, when?

Shri Nanda: Very full consultation had been arranged earlier. If there is any new issue it can be brought up again for consultation.

Cable Factory in West Bengal

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* 312. { **Shri Vasudevan Nair:**
Shri Warior:
Shri Yallamanda Reddy:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether any agreement has been signed for collaboration for setting up of a Cable Factory in West Bengal with any East German firm by Messrs Aluminium Cables and Conductors (Private) Ltd. Calcutta; and

(b) if so, the details of the Agreement?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) Yes, Sir.